# GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

### **LOK SABHA**

### **UNSTARRED QUESTION NO.: 1957**

( TO BE ANSWERED ON THE 11th December 2025 )

#### SAFETY PROTOCOLS AT MUMBAI AIRPORT

## 1957. SHRI MOHMAD HANEEFA Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Government is aware that the GVK-Taj Hotel, adjacent to the Santacruz Domestic Terminal-1, Mumbai is frequently used for non-passenger activities such as marriage functions, film shoots, exhibitions, fairs and large-scale public gatherings which obstruct fire exits, emergency access and passenger movement thereby compromising safety protocols in this sensitive airport zone and if so, the details thereof;
- (b) whether unauthorized third-party/sister companies not covered under the AAI–GVK contract have been leasing parts of the hotel premises resulting in substantial revenue losses to the Airports Authority of India (AAI) and if so, the details thereof;
- (c) the progress and findings of the review of contractual agreements between AAI and MIAL (GVK), especially in light of the CAG and PAC reports highlighting alleged illegal contracts and violations; and
- (d) the timeline fixed along with the details of audits, investigations and enforcement measures planned to restore security and operational integrity of these airport-adjacent facilities?

#### **ANSWER**

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): As per Operation, Management and Development Agreement (OMDA) signed between Airports Authority of India (AAI) and Mumbai International Airport Limited (MIAL), Chhatrapati Shivaji Maharaj International Airport (CSMIA), Mumbai is operated managed and developed by MIAL.;

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As per the provisions of OMDA, MIAL is permitted to set up and operate hotels within the Airport Site, itself or through sub-lessees or sub-contractors. MIAL has informed that pursuant to the OMDA provisions, it has awarded the contract for construction and operation of hotel building at Terminal 1C to Green Woods Palaces & Resorts Private Limited.;

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The airport operator has further informed that as a part of hotel operations, its premises is also being used for hosting events/activities within its premises as a part of traditional ancillary uses of hotel operation. At all times, all safety protocols (including fire compliance) as required under the OMDA and applicable laws are adhere to in coordination with security agencies.;

(b): MIAL receives revenue share/minimum monthly guarantee in accordance with the terms of the agreement with the lessee. Further, AAI receives applicable revenue share from MIAL as per the provisions of OMDA.

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(c) & (d): In respect of Implementation of Public-Private Partnership Project at CSMIA, Mumbai, Comptroller & Auditor General (C&AG) had prepared 15th Report of 2014. This Audit Report was taken up by the Public Accounts Committee (PAC) for examination, wherein Ministry of Civil Aviation (MoCA) made its submissions before the Committee on all the issues flagged by C&AG including the matter relating to Taj Hotel.

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Based on the submissions of MoCA, the Committee prepared its Forty-Sixth Report (16th Lok Sabha) and made recommendations for future such projects. Subsequently, the Committee prepared and laid its 127th Report on the Action Taken by Government on the Observations/Recommendations contained in their 46th Report, wherein based on the Action Taken Report (ATR) given by MoCA, no further observation relating to Taj Hotel at Terminal 1C, Mumbai airport was raised by the Committee.

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